

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Miscellaneous Application No. 85163 of 2020

(On behalf of Appellant)

In

Service Tax Appeal No. 86371 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/405/18-19/110 dated 09.01.2019 passed by the Commissioner of Central Excise & GST (Appeals), Nagpur.)

M/s Maharashtra Enviro Power Ltd.

.....Appellant

**Plot No. CHW-1, Mandwa
MIDC Industrial Area,
Butibori, Nagpur,
Maharashtra**

VERSUS

**Commissioner of Central Excise &
Service Tax, Nagpur**

.....Respondent

**P.O. Box 81, Telangkhedi Road,
Civil Lines, Nagpur,
Maharashtra – 440 001**

APPEARANCE:

Ms. Anveshika Singh, Advocate for the Appellant
Shri Dharmendra Singh, Superintendent, Authorised Representative for
the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85856/2020

Date of Hearing: 03.11.2020

Date of Decision: 03.11.2020

Learned Advocate for the appellant Ms. Anveshika Singh
submits that appellant has receipt form No. SVLDRS-4 "Sabka

Vishwas (Legacy Dispute Resolution) Scheme, 2019” in which respondent-department has acknowledged that no amount is outstanding against the appellant. She further submits that the same is filed in the Registry which is also brought to the appeal file.

2. Learned Authorised Representative Shri Dharmendra Singh, Superintendent acknowledges the same.

3. In view of the facts of the matter and having record to the submissions made, the appeal is dismissed as withdrawn since dispute has been resolved under “Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019”.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad